REPORTABLE

IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.1789 of 2020

RAJASTHAN STATE ROAD TRANSPORT CORPORATION AND OTHERS

...APPELLANT(S)

VERSUS

GOVERDHAN LAL SONI AND ANR.

...RESPONDENT(S)

WITH

CIVIL APPEAL NO.1812 OF 2020

THE RAJASTHAN STATE ROAD TRANSPORT CORPORATION AND OTHER

...APPELLANT(S)

VERSUS

MANGLA RAM AANWALA

...RESPONDENT(S)

J U D G M E N T

ASHOK BHUSHAN, J.

These appeals have been filed by Rajasthan Road
 Transport Corporation and others (hereinafter

referred to as Corporation) challenging the 05.03.2018 dated and judgments 30.08.2018 respectively of the Division Bench of Rajasthan High Court dismissing the D.B. Special Appeals filed by the appellants. Both the appeals having raised similar issues it shall be sufficient to refer the facts and pleadings in Civil Appeal No.1789 of 2020 for deciding both the appeals.

Goverdhan Lal Soni, the respondent No.1 was 2. Junior Assistant on 02.04.1974 appointed as Agro Rajasthan State Industries Corporation Limited. The State Government closed the Rajasthan Industries Corporation Limited Agro State declared all its employees as Surplus. The State Government took a decision to absorb services of all surplus employees in different Corporations. Bureau of Public Enterprises, Government of issued Circular 02.07.1991 Rajasthan a on of absorption containing quidelines of surplus employees in public enterprises. The guidelines

also contained provisions for various benefits to the absorbed employees. be extended to The Respondent No.1 in pursuance of Circular dated 02.07.1991 was absorbed by Rajasthan State Road Transport Corporation vide order dated 03.10.1996. Corporation notification The issued а dated 12.02.1997 in relation to the absorbed employees laying down the procedure for the employees, who want to opt either C.P.F Scheme or the G.P.F. and Pension Scheme.

The respondent gave his option on 22.03.1997 3. for Pension under Rajasthan State Road Transport Pension Regulations, 1989. In Rajasthan State Agro Industries Corporation Limited, the respondent No.1 was governed by Contributory Provident Fund Scheme the Pension Scheme was not applicable and Rajasthan State Agro Industries Corporation Limited. The Corporation on 29.07.1997 noticing No.1 after coming the that respondent to the

service of Corporation has given option of Pension directed for transfer of amount deposited in Provident Fund Account and family pension so that same can be deposited in the account of General Provident Fund as well as pension fund.

Rajasthan Agro Industries Corporation Limited 4. letter dated 18.08.1998 a to Financial wrote Advisor of the Corporation referring to a letter of the corporation dated 29.07.1998 informing that Pension being not applicable in Agro Industries Corporation, Capital Value, amount in regard to absorbed employee is not due to corporation. The letter mentioned that in the Agro Industries Corporation, Provident Fund Scheme was applied in which regard contribution of Provident Fund is office of Commissioner, Provident deposited in Fund, Government of India, which amount can be transferred at the level of Corporation. Regional Provident Commissioner transferred Fund the

contribution of Employees as well as contribution of Employer deposited with the Provident Fund Commissioner to the Corporation. Certificate of account transfer was issued transferring the aforesaid amount to the corporation.

- A circular dated 09.02.1999 was issued by the 5. corporation referring to earlier circular dated 12.02.1997 mentioning that those employees produce their option letter to get benefit of Road Rajasthan State Transport Corporation Corporation Pension Regulations, 1989, Employees only upon receipt of capital amount from Rajasthan State Agro Industries Corporation Limited, they shall be entitled to get benefit of Corporation Pension.
- 6. The respondent, who had joined the corporation on 10.10.1996, wrote a letter dated 06.07.2010 to the Finance Advisor and Chief Accounts Officer of the Corporation praying for approval of pension.

Letter also mentioned that in compliance of letter of Chief Manager dated 19.02.1997, CPF amount has been received by Corporation. The respondent No.1 sent several reminders with regard to approval of his pension. The respondent was superannuated on 30.06.2012. A writ petition No. 8847 of 2012 was filed by the respondent No.1 in the High Court of Rajasthan, Bench at Jaipur, praying for following reliefs: -

- "(i) By issuing an appropriate writ, order direction the to Respondents to of petitioner consider the for case extending the benefits of the and Pension Scheme of 1989 in the light of the condition No.11(b) of the Circular dated 02.07.1991 by taking note of his option form for the same.
- (ii) Hon'ble High Court may kindly quash and set aside the circular dated 09.02.1999 (Annexure-8) issued in the garb of Notification dated 12.02.1997.
- (iii) Hon'ble High Court may kindly direct the respondent to grant pension to the petitioner if petitioner gets retired during the pendency of the writ petition."

Learned Single Judge of the High Court by 7. 05.07.2017 after dated noticing iudament the submission of writ well petition as the corporation, held that writ petitioner had already opted for Pension, his case cannot be distinguished earlier judgment of High Court from an dated 24.05.2007, Mahaveer Prasad Jain Versus Vidhyut Vitran Nigam Ltd. SB Civil Writ Petition No. 3116 of 2004. Learned Single Judge allowed the writ petition directing that writ petitioner be treated to be entitled to get pension, however, the same would be subject to petitioner returning the under the CPF Scheme. The appellant amount aggrieved by the judgment of learned Single Judge D.B.Special Appeal(writ) No.1799 filed of 2017 before the Division Bench which appeal was dismissed on 05.03.2018. This appeal has been filed challenging the judgment of the Division Bench dated 05.03.2018.

8. In Civil Appeal No.1812 of 2020, the respondent Mangla Ram Aanwala was also initially appointed in Rajasthan State Agro Industries Corporation Limited and in pursuance of circular dated 02.07.1991, he was also absorbed in the corporation by order dated 03.10.1996 on the post Junior Accountant. Respondent also gave option on 25.02.1997 for opting for GPF and Pension Scheme. On 30.06.2012, the respondent also attained the age of Superannuation. Not being given the benefit of GPF and Pension, S.B.Civil Writ Petition No.8100 of 2017 was filed by the respondent which was allowed by learned Single Judge on 29.11.2007 in terms of judgment of the learned Single Judge in writ petition of Goverdhan Lal Soni(Supra). The appellant filed Special Appeal Writ No.1314 of 2018 been dismissed on 30.08.2018 which has against which Civil Appeal No.1812 of 2020 has been filed.

- 9. We have heard Mrs. Ritu Bhardwaj for the appellant and Shri Rishabh Sancheti and Shri P.B.Suresh for the respondents.
- 10. Learned Counsel for the appellant submits that respondent was absorbed from Rajasthan State Agro Industries Corporation Limited where Pension Scheme was not applicable and the respondent was governed only by Contributory Provident Fund (CPF) Scheme. It is submitted that the absorption of Employees in Rajasthan State Road Transport Corporation was on the terms and conditions as laid down in circular dated 02.07.1991 of Bureau of Public Enterprises, Rajasthan. Government of The Agro Industries Corporation from where the respondent had come on absorption in Rajasthan State Road Transport Corporation was covered only by CPF Scheme, hence, for availing the benefits of Pension Scheme the former Organization of the respondent was liable to transfer not only the balance in CPF Account but proportion Pension Fund in of Employees own

subscription and Organization's contribution respectively.

- 11. The Rajasthan State Agro Industries Corporation Limited vide letter dated 18.08.1998 having refused to transfer the capital value amount regarding absorbed employee, the conditions under para 11(b) of Circular dated 02.07.1991 were not fulfilled and the corporation cannot undertake the liability of payment of pension.
- Ιt is submitted that on retirement respondent, entire benefit under the CPF Scheme as well as Gratuity of Rs.10 Lakhs and other benefits were taken by the respondent. It is submitted that is already getting respondent the pension from Employees Provident Fund Organization. The respondent has also availed the benefit of Loan of of than Rs.18 Lakhs from amount more the Corporation which was possible only due to the reason that the respondent was member of CPF Scheme

and he can avail loan out of contribution of the employees as well as the contribution of the Employer.

- 13. It is further submitted that both learned Single Judge and Division Bench had not adverted to mandatory conditions as given in paragraph 11(b) and without recording any satisfaction and finding that the mandatory condition has been fulfilled, direction has been issued for grant of Pension. The respondent who has already availed the benefit under CPF Scheme cannot be directed to given the benefit of Pension which shall amount to extending the double benefits.
- 14. Learned counsel appearing for the respondents in both the appeals have refuted the submission of the counsel for the appellant and submits that the entire contribution of the respondent which was credited were transferred by the Regional Provident Fund Commissioner with regard to which a

certificate of account transfer has also Regional Provident Fund Commissioner by issued brought along with the counter which has been filed on behalf of respondent Affidavit No.1, Regional Provident Lal Soni. Fund Goverdhan Commissioner having transferred the entire amount to the corporation, nothing more was due to be transferred.

15. The respondent has exercised the option of Pension benefit within the period prescribed i.e. before 31.03.1997. The case of the respondent was fully covered by the judgment of the Rajasthan High Court dated 05.07.2017 in Mahaveer Prasad Jain's Case. He submits that the judgment of learned Single Judge dated 05.07.2017 was also affirmed by the Division Bench vide judgment dated 19.12.2007 in Jaipur Vidhyut Vitran Nigam Ltd. through its Chairman versus Mahaveer Prasad Jain, which appeal was dismissed on 19.12.2007.

16. It is submitted that Special Leave Petition Division judgment against the Bench dated 19.12.2007 has also been dismissed by this Court vide its order dated 09.05.2008 in Special Leave to (Civil) No.10904 of 2008. The Appeal Mahavir Prasad Jain was also a case of absorption from Rajasthan State Agro Industries Corporation Rajasthan State Electricity Limited into Board (Jaipur Vidhyut Vitran Nigam Ltd.).

notification dated 17. The 12.02.1997 laid procedure to be adopted in relation to absorbed employees. Subsequent circular dated 09.02.1999 informing that only on transfer of Capital amount from the concerned department benefit of Pension can be extended was not applicable on the respondent No.1 since he was already covered by circular and has exercised his option 22.03.1997 with regard to receiving of payment under GPF Scheme as well as Gratuity. With regard to Pension under CPF Scheme it is submitted that the said pension has been accepted since the respondent had no option. The gratuity amount was paid directly in account of the respondent.

- 18. Ιt is further submitted that both the Rajasthan State Agro Industries Corporation Limited well Rajasthan as State Road Transport as Corporation are two arms of the Government and it was the State responsibility to ensure that the respondent No.1 could have received the Pension in pursuance of his option exercised on 22.03.1997.
- 19. Learned counsel for the parties have relied on several judgments of this Court and Rajasthan High Court which shall be referred to while considering the submission in detail.

- 20. From the pleadings of the parties and materials on record, following undisputed facts have emerged:
 - i) the respondents in these appeals were employees of Agro Industries Corporation who were declared surplus after the Agro Industries Corporation was closed.
 - ii) Bureau of Enterprises issued guidelines dated 02.07.1991 for absorption of surplus employees of the State Public Enterprises. The guidelines enumerated the benefits and mechanism for receiving the benefits by the absorbed employees.
 - iii) that by order dated 03.10.1997, respondents absorbed in were Rajasthan Transport Corporation. State Road The respondents working while under the Industries Rajasthan State Agro

Corporation Limited were covered by only CPF Scheme.

iv) Both Employees and Employer's contributions towards the Provident Fund were deposited with the Regional Provident Fund Commissioner. The Regional Provident Fund Commissioner transferred both Employees contribution of Provident Fund Employer's contribution as well as Provident Fund to the Rajasthan State Road Transport Corporation and certificate of account transfer was also issued by office of Regional Provident Fund Commissioner, certifying the above said transfer. After the absorption, respondent opted for the Pension within the prescribed Scheme period i.e. 31.03.1997.

- Transport Corporation were continued in the CPF Scheme and the contribution of the Employees and Employers were deposited and after retirement of the respondent, the entire amount accumulated has been paid to the respondent with gratuity and other benefits.
- 21. The corporation has both CPF and Pension Scheme. The Pension Scheme which is applicable in the Corporation is Rajasthan State Road Transport Corporation Employees' Pension Regulations 1989. Regulation 3 of the Regulations, 1989 provides for by exercise of option the existing regular employees for pensionary and gratuity benefits. Enterprises, Government Bureau of Public Rajasthan, had issued guidelines dated 02.07.1991 under which surplus employees of State Public Enterprises were to be absorbed in other Public Enterprises.

22. Before we enter into the submissions raised by the counsel of the parties it is necessary to notice the relevant statutory Regulations applicable in the RSRTC and the Circular dated 02.07.1991 by which Bureau of Public Enterprises, Enterprises Department, Government of State Rajasthan issued terms and conditions absorption of surplus employees of State Public Enterprises. The Rajasthan State Road Transport Corporation Employees Pension Regulations, have been framed in exercise of power under Section 45 of the Road Transport Corporation Act, 1950. Regulation 3(1) defines 'option' which is to the following effect:

"3(1) "Option" means a written consent of existing regular employee pensionary and gratuity benefits alongwith the adoption of the General Provident Fund Regulations 1989 or to continue as member of the existing CPF scheme covered under the BPF Act, 1952 within a period of 90 days from the date of publication of RSRTC Pension Regulations. Any existing employee who does not exercise the option within specified period of shall 90 days

deemed to have exercised option in favour of the Pension & CPF Regulations."

- 23. Regulation 3(k) has defined "existing employee" as meaning 'an employee who is in service of the Corporation as on 1.4.1989'. The option under Regulation 3(1) was contemplated from existing employee.
- 24. Several employees including the respondent who became surplus in their earlier employment were absorbed by Rajasthan State Road Transport vide order dated 03.10.1996. Corporation The Corporation issued a notification dated 12.02.1997 with regard to 30 employees who had come from Rajasthan State Agro Industries Corporation Limited, out of whom some employees wanted to take benefit of Contribution Provident Fund and employees wanted to take benefit of Corporation The notification Pension Scheme. contained necessary instructions with regard to the above. Learned counsel for the appellant has relied and referred to Clause 2(vi) of the notification which

is relevant with regard to the respondent. Clause 2(vi) is as follows:

"2(vi)Those employees who give their option under Employee Pension Scheme, 1989, their deducted Provident Fund Contribution amount of earlier service on receiving back from P.F. Commissioner office their employer will be forwarded to Corporation as per instructions given by R.S.R.T. Corporation about gratuity, P.F. pension, and encashment etc. For receiving the above contribution after editing by Accounts Department (Establishment), Head Office, this amount will After received. receiving amount, of pension amount concerned (Pension) concerned Manager and amount of General Provident Fund to A.G.M. (G.P.F.) will be forwarded."

25. After issuance of notification dated 12.02.1997, the Corporation asked for option from employees who were absorbed in the Corporation to give their option. As noted above, the option under Regulation 3(1) was to be taken from the 'existing employees' but after absorption of employees in the Corporation from Rajasthan State Agro Industries Corporation Limited, the Corporation adopted same

employees as per statutory scheme. Hence, option was asked from absorbed employees. The respondent gave option on 27.03.1997, i.e., before 31.03.1997 which was last date for option.

26. Another Regulation which needs to be noted is Regulation 43 of Regulations, 1989 which deals with transfer to pension fund by Corporation. Regulation 43 is as follows:

"43. TRANSFER TO PENSION FUND BY CORPORATION

The Corporation shall transfer the pension contributions @ 10% on the basic wages plus D.A. to the R.S.R.T.C. pension Fund latest by $10^{\rm th}$ of succeeding month.

The employer's share with interest except for those existing employees as on 01.04.1989, who have opted for continuing the C.P.F. benefits shall be transferred to the R.S.R.T.C. Pension Fund and the employee's share with interest shall be transferred to the R.S.R.T.C. GPF Fund."

27. The second part of Regulation 43 as extracted above contemplates transfer of employer's share for existing employees who have opted for Pension Fund and employees' share with interest in the G.P.F. Fund.

- 28. Clause 2(vi) of notification dated 12.02.1997 as extracted above is also in the same line as of Regulation 43.
- 29. The respondent having opted for pension, Regulation 43 read with notification dated 12.02.1997 becomes relevant and applicable with regard to the respondent.
- 30. Now, we come to the Circular dated 02.07.1991 the issued by Bureau of Public Enterprises, Government of Rajasthan, which is the guidelines for absorption of surplus employees of State Public Enterprises. We had heard this appeal earlier and reserved the judgment. At the time of preparation of judgment we found ambiguity in the record of the appeal pertaining to correct wordings of clause 11(b) of Circular dated 02.07.1991. By our orders dated 29.07.2020 we directed both the parties to bring on record correct clause 11(b) of Circular dated 02.07.1991. In pursuance of our order dated 29.07.2020 both the parties have filed their affidavits. In the affidavit filed in application

I.A.No.76182 of 2020 filed by the respondent, the copy of Circular dated 02.07.1991 has been brought on record. At the time of hearing on 14.08.2020, learned counsel for the petitioner has also not disputed the correctness of the copy of the Circular dated 02.07.1991 as brought on the record by respondent. Clause 11 of the Circular dated 02.07.1991 which is relevant for the present case brought on record by I.A.No.76182 of 2020 is to the following effect:

- "11. In case the surplus employees covered under CPF Scheme, on absorption:-
- (a) In an enterprise having CPF Scheme, the balance in CPF account of the surplus shall be transferred employees absorbing enterprise. On absorption the surplus employees would be governed by CPF of Scheme and rules the absorbing enterprise.
- (b) In an enterprise having pension balance in CPF Account scheme, the surplus employees would be transferred to absorbing enterprise for credit to the GPF Account of the employees and the Pension in proportion of employees Fund subscription and organisation's contribution respectively. The eligible period of service rendered relieving in be considered enterprise would as

qualifying service under pension scheme of absorbing enterprise."

- 31. The petitioner also filed affidavit on 14.08.2020 and has not disputed the correctness of clause 11 as brought on record by the respondent.
- 32. Both CPF and Pension Schemes are beneficial Schemes for the employees which are of different In a Contributory Provident Fund Scheme nature. Employer matching contributions makes to the Employees contribution and both kept in are separate account and on retirement of emplovees both are released to the employee along with the interest. The Pension is a periodic payment to the employee after the retirement from the service by the Employer. Payment of Pension is made under scheme floated by Employer. Pension Scheme contemplates a fund out of which the pension is payable to an employee. The payment of pension is dependent on various considerations and conditions. This Court in *Pepsu Road Transport Corporation*,

Patiala versus Mangal Singh and others, (2011) 11

SCC 702, while considering Pension Scheme and contributory Provident Fund Scheme under Pepsu Road Transport Corporation Employees' Pension/Gratuity and General Provident Fund Regulations, 1992 made following observations in paragraph 34:-

"34 . is Pension а retirement benefit partaking of the character of regular payment to a person in consideration of the past services rendered by him. hasten to add that although pension is not a bounty but is claimable as a matter of right, yet the right is not absolute or unconditional. The person claiming pension must establish his entitlement to such pension in law. The entitlement might be dependent upon various considerations or conditions. In a given case, (sic whether) employee is entitled retired pension or not depends on the provisions of interpretation rules the regulations. The contributory provident simple mechanism fund appears to be а where an employee is paid the total amount which he has contributed along with the equal contribution made by the employer ordinarily at the time of retirement of an employee. In short, we quote what was said this repeatedly by Court that "pension is payable periodically as long as the pensioner is alive whereas CPF is paid only once on retirement." Therefore, conceptually, pension and CPF are separate and distinct."

- 33. Now reverting to the facts of the present case, need to first consider as to what were the which were to be fulfilled conditions by respondent for receiving the pension. As noted 11(b) of quidelines dated above, paragraph 02.07.1991 was applicable in the present case with which both the parties are in agreement. It is the case of both the parties that it is clause 11(b) which is applicable in the case of the respondent.
- 34. Clause 11 begin with the words "in case surplus employees covered under CPF scheme were on absorption;"- in an Enterprise having Scheme, (i) the balance in CPF account of surplus employee will be transferred to absorbing of Enterprise for credit of CPF account employee, and (ii) the pension fund in proportion of employees' own subscription and organization's respectively; contribution (iii) the eligible period of service rendered in relieving Enterprise

would be considered as qualifying service under Pension Scheme of absorbing Enterprise.

for 35. The circular dated 02.07.1991 provided absorption from one State Public Enterprise another Public Enterprise. All Public Enterprises were not governed by common CPF and Pension Scheme, for example, Rajasthan Agro Industries Corporation Limited did not have a pension scheme for its employees whereas Rajasthan State Road Transport has Pension Corporation ltd. Scheme. When an employee who is governed by CPF Scheme in his employment opts for CPF erstwhile Scheme in absorbing Enterprise, the balance amount in CPF account is transferred and the employees continue in CPF Scheme. There can be two categories of surplus employees, one category may have in its erstwhile Employment Pension Scheme and category may have only CPF Scheme. In a case where erstwhile employment employee is governed by in

Pension Scheme and he opts for Pension Scheme in the absorbing Enterprise, there is no difficulty in implementing of Pension Scheme since balance in CPF account as well as Pension Fund shall be transferred in corresponding accounts in absorbing Enterprise.

36. In this context, we refer to Clause 12 of Circular dated 02.07.1991 which is to the following effect:

- "(12)In case the surplus employees were
 covered by pension scheme, on
 absorption:
 - enterprise having (a)In an pension the relieving enterprise scheme would transfer the balance of GPF Account of the employee and his share in the Pension Fund of the organisation relieving to the absorbing organisation for credit GPF Account and Pension Fund respectively.
 - (b) In an enterprise having CPF Scheme, GPF the balance of Account and in share Pension Fund would to transferred the absorbing enterprise for credit to the CPF Account. On absorption, the surplus employees would be governed by CPF Scheme and rules of the absorbing enterprise."

- 37. The respondent in his earlier employment was by the CPF Scheme and both employee's covered contribution as well as employer's contribution were deposited in the Provident Fund. Alongwith affidavit filed by the respondent in this appeal Certificate of Accounts Transfer, issued by the Regional Provident Fund Commissioner, Jaipur The total deposit brought on record. been respondent No.1 with the Regional Provident Fund Commissioner, Jaipur was (a) contribution employee Rs.92,504/-; (b) contribution of employer Rs.1,01282/-. Both the above amounts were transferred to the Rajasthan Road State Transport Corporation after the respondent was absorbed in the Rajasthan State Road Transport Corporation.
- 38. The contention which has been pressed by the learned counsel for the appellant before us is that there was no transfer of capital amount of the erstwhile employer of respondent. Learned counsel for the appellant has relied and refer to the

letter dated 18.09.1998 issued by the Rajasthan State Agro Industries Corporation Limited. This has been brought on record as Annexure-P/1. A perusal of Annexure-P/1 indicates that Rajasthan State Road Transport Corporation by letter dated 29.07.1998 Rajasthan State requested the Agro Industries Corporation Limited for transferring capital value amount in regard to the respondent. The erstwhile employer of the respondent informed the appellant that capital value amount in regard to the absorbed employees is not due to the Rajasthan State Road Transport Corporation. The appellant was informed contribution of Provident Fund amount deposited in the account of Commissioner, Provident Government of India which can be got Fund, transferred. The question to be answered is as to transfer of whether apart from employee's contribution and employer's contribution deposited in the account of Commissioner, Provident Fund, there is any other amount which required to be

transferred to the appellant for the purpose of making the respondent eligible for the benefit of Regulation 43 of the Regulations, 1989 is provision of transfer of Pension Fund the bv Corporation. The Regulation makes it clear that employees who except those have opted for CPF, employer's share continuing to shall transferred to the Rajasthan State Road Transport Corporation Pension Fund and the employees share with interest shall be transferred to Rajasthan State Road Transport Corporation GPF Fund. For the employees who were entitled to grant of pension there is mention of only two Funds that is Pension Fund and GPF Fund. The employer's share was to be transferred to Pension Fund and employee's share shall be transferred to GPF Fund. Clause 11 subcause (b) of Circular dated 02.07.1991 also refers to only two accounts i.e. GPF Account and Pension Fund. As per clause 11(b) in an Enterprise having pension scheme, the balance in CPF Account of surplus employees would be transferred to absorbing Enterprise for credit to the GPF Account of the and the Pension Fund in proportion of employees subscription and organisation's employees own contribution respectively. Thus, emplovee's contribution shall go to the GPF Account employer's proportion should be credited to the Pension Fund. Clause 11(b) makes it clear that when the respondent was absorbed in Rajasthan State Road Transport Corporation, the balance in CPF Account of the surplus employees would be transferred in GPF Account and the Pension Fund respectively. The certificate issued by the Regional Provident Fund Commissioner which has been filed at Annexure that contribution of makes it clear emplovee Rs.92.504/and contribution of employer Rs.101282/- have been transferred to the Rajasthan Road Transport Corporation which was the State credited with Regional Provident Fund amount entire The Commissioner. amount having been

transferred to the Rajasthan State Road Transport Corporation it was the obligation of the Rajasthan Road Transport Corporation to credit aforesaid amount in respect of Pension Fund and GPF Fund. Neither Regulations, 1989 nor Circular dated 02.07.1991 refers to any capital amount. There was employer erstwhile obligation of of no respondent to transfer any capital amount. Neither any such capital amount was contemplated by 1989 by Scheme Regulations or of absorption dated The Circular dated 02.07.1991. 02.07.1991 is conformity with the Regulations, 1989 and a reading of Regulation 43 of Regulations 1989 as well as Circular dated 02.07.1991 makes it abundantly clear of Pension that for benefit Scheme what transferred required to be by the erstwhile employer was the employees contribution which was to get transferred into the GPF Account and the emplover's contribution to be credited in the Pension Fund. Nothing more was required to be done

bν the respondent or erstwhile emplover for fulfilling any condition or statutory requirement with regard to the respondent's claim of pension. After transfer of the amount aforesaid, the respondent having given option regarding opting the pension scheme, it was statutory obligation of the appellant to credit both the aforesaid amounts and thereafter continues to deposit 10% in the Pension Fund and after retirement calculates the pension accordingly.

The notification dated 12.02.1997 specially Clause 2(vi) on which reliance has been placed by the learned counsel for the appellant also does not refer to any sum as a capital amount which needs to be transferred to the appellant for making employee eligible for Pension. The circular dated 09.02.1999 filed by the appellant as Annexure-P/2 does refer capital amount but it relies on notification dated 12.02.1997 specifically on Clause Clause 2(vi) of notification dated 12.02.1997 does refer capital not to any amount. Thus,

statement in Circular dated 09.02.1999 that only upon receipt of capital amount from Rajasthan State Agro Industries Corporation Limited employees were entitled to get benefit of Corporation Pension is unfounded and without any basis. Clause contemplates that those employees who give their option under Employee Pension Scheme, 1989 their deducted Provident Fund Contribution amount on receiving back from earlier service Commissioner Office by their employer will be forwarded to Corporation. We have already noticed that both employee's contribution and employer's contribution which were deposited with Provident Office 0 Fund Commissioner was transferred to Corporation. Thus, what was contemplated by Clause 2(vi) of notification dated 12.02.1997 was complied with.

40. We are satisfied that there was no justifiable ground for the appellant for not sanctioning the

claim of pension of the respondent after his retirement.

for 41. Learned counsel the appellant has emphasized that the respondent continued to receive pension under the CPF Scheme which fact has not been denied by the respondent. The respondent's case was that the said amount was accepted by the had option his respondent since he no pension having not been sanctioned by the appellant. We are of view that it was open for the Corporationappellant while sanctioning the pension to respondent to deduct the amount of pension received by him under CPF Scheme and the pension could have reducing the been accordingly fixed by pension amount already received by the respondent which respondent was getting under CPF Scheme but that could not have been a reason for denying pension to the respondent. The payment of gratuity to the respondent was also made of Rs. 10 lakh which was paid in the account of the respondent.

42. Learned Single Judge allowing the writ petition filed by the respondent for grant of pension has put a condition that said entitlement is subject to refund of the amount received by him under the CPF Judge has Scheme. Learned Single also directed that neither the appellant respondent shall be entitled for any interest meaning thereby that whatever amount was received by the respondent he was to refund it without any interest accrued on it and whatsoever amount was to be received by the respondent under his entitlement to pension he was not to receive any interest. It useful to refer to direction of the learned Single Judge contained in paragraph 5 which is to the following effect:

In the circumstances, the petition is allowed. It is directed that petitioner shall be treated to entitled to get pension. However, the same subject would be to his returning/ refunding the amount received by him under the CPF Scheme. In view of the aforesaid direction, neither the petitioner nor the respondents would be entitled to anv interest. The exercise may be conducted by the respondents within fifteen days of the amount of CPF is refunded/returned to them."

- 43. Counsel for the respondent has placed reliance on the judgment of Rajasthan High Court in the writ petition of Mahaveer Prasad Jain. The Division Bench judgment of Rajasthan High Court in D.B. Special Appeal(writ) No.1326 of 2007 decided on 19.12.2007 in Jaipur Vidhyut Vitran Nigam Ltd. through its Chairman and Anr. versus Mahaveer Prasad Jain, reported in 2008 (2) WLN 337, need to be noticed in some detail.
- 44. In the above case decided by the Division Bench the surplus employee was an employee of Rajasthan State Agro Industries Corporation Limited who was absorbed in Jaipur Vidhyut Vitran Nigam. The case of pension of the employee was allowed by the learned Single Judge against which Special Appeal was filed against the judgment of Learned Single

Judge. The appellant accepted that respondent would be governed by the pension scheme and his case is 11(b) clause of Circular dated covered by Division Bench 02.07.1991. The held has that employee being not covered by Pension Scheme in his earlier employment, his case is governed by clause 11 of Circular dated 02.07.1991. In paragraph 6 court made the following Rajasthan High observation:

"6. We now advert to the second contention. The counsel for the appellant the Rajasthan informed us that Electricity Board (as it then was) both the Central Provident Fund Scheme as well as Pension Scheme for its employees. According to the counsel the employees of the Board were given option to either opt for CPF Scheme or Pension Scheme. On the absorption of the original petitioner (respondent No. 1 herein), his CPF Account instead GPF was closed and Account was the opened by Board 02.08.2001. on Moreover he was asked to deposit employee's share of CPF amount which he did. A perusal of the paragraph 13 of the quidelines would show that it is in two parts. Clause (a) thereof applies where the employee was covered under CPF Scheme absorbing enterprise also and has

provides Scheme. Clause (a) that CPF balance in the Account of surplus shall be transferred to employee absorbing enterprise and on absorption the surplus employee would be governed by the Scheme and the rules of absorbing enterprise while Clause (b) of Para provides that where the absorbing CPF Scheme, enterprise is having balance in the CPF account of the surplus shall be transferred emplovees absorbing enterprise for credit to the CPF Account of the employees and the Pension Fund in proportion of employees and the pension fund in proportion of the employees subscription and organisation's respectively. contribution Ιt further provides that the eligible period service rendered in relieving enterprise would be considered as qualifying service pension scheme of absorbing under enterprise. In view of the admitted fact CPF the account of the that present respondent closed after was he was absorbed in the RSEB and that he was called upon to deposit employees' share of CPF amount which he did, it is apparent that the present appellants accepted that the respondent would be governed by the scheme and that his is pension case the by 11(b). In this view of covered matter, the rejection of the petitioner's claim for pension was not legally proper. Merely because the respondent No. 1 had withdrawn the entire CPF amount prior to his absorption would not make anv the difference because account CPF was closed by Board on the employee's the absorption."

- 45. In the above case also the balance of C.P.F. amount was deposited in absorbing organization even though in the said case the employee has withdrawn the entire C.P.F. amount prior to his absorption in the subsequent employment. In the present case the respondent has not withdrawn any amount and both the employees and employer contributions were transferred to the Rajasthan State Road Transport Corporation by Regional Provident Fund Commissioner. Against the judgment of the Division Bench of the Rajasthan High Court dated 19.12.2007, Special Leave Petition (C)No.10904 of 2008 was also filed by Jaipur Vidyut Vitran Nigam Ltd. which was dismissed by this Court on 09.05.2008.
- 46. In view of the foregoing discussion, we are of the considered opinion that respondent had made out a case for grant of pension by the appellant and

both the learned Single Judge and the Division Bench did not commit any error in allowing the claim of the respondent for pension.

- 47. The direction of learned Single Judge in paragraph 5 as stated above amply protected the interest of the appellant.
- 48. We may also notice that the respondent, who attainted the age of superannuation on 31.10.2012, immediately filed the writ petition in the year 2012 itself being Writ Petition No.8847 of 2012 which writ petition was entertained and direction was issued by the learned Single Judge. No delay was caused by the respondent in approaching the High Court for relief of Pension. Before filing the writ petition the respondent has also sent representation in the year 2010 raising his claim for Pension which ought to have alerted the appellant to take appropriate steps.
- 49. There being an interim order passed by this Court on 13.08.2018 in this appeal, the impugned judgment of the High Court could not be given

effect by the appellant. Learned Single Judge while writ petition of the allowing the respondent although directed the appellant to return the benefit received by him under the CPF Scheme but had not fixed any time for deposit. In ends of justice we allow a period of two months from this order to the respondent to refund the entire amount under the C.P.F. Scheme including excess gratuity. On such deposit being made by the respondent, the Rajasthan State Road Transport Corporation shall sanction the pension to the respondent and take steps regarding payment of pension but without any interest thereon.

50. But looking to the facts of the present cases, balance equities between the parties ends of justice be served in directing the Corporation to pay pension to the respondents only with effect deposit from the date which İS made on by respondents. The pension received by respondents under CPF Scheme shall be allowed to be retained by the respondents. This means that the amount received as pension under the CPF need not be given back by the respondents and the same shall not be deducted when the pension is computed and paid by the appellant to the respondents. Subject to above modifications in the impugned judgment of the High Court, we dismiss both the appeals.

	BHUSHAN	
	 . JOSEPH	

New Delhi, September 09, 2020.